

**Central Administrative Tribunal
Principal Bench**

OA No.295/2016

New Delhi, this the 31st day of May, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri S.R. Rana,
Manager (G),
Aged about 55 years,
S/o Shri Sukhram Singh,
R/o 136-B, Pdt.-F, GTB Enclave,
Delhi-110093.

...applicant

(By Advocate : Shri M.D. Jhangra for Shri M.K. Bhardwaj)

Versus

Govt. of NCT of Delhi & Anr.

1. The Govt. of NCT of Delhi,
Through its Chief Secretary,
New Secretariat, I.P. Estate,
New Delhi.
2. Delhi SC/ST/OBC Minorities, Handicapped,
Financial & Development Corporation Ltd.,
Through its Managing Director,
Ambedkar Bhawan, Institutional Area,
Sec-16, Rohini,
Delhi-110089.

...respondents

(By Advocate : Shri N.K. Singh for Ms. Avnish Ahlawat)

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

At the very outset, the learned counsel for the applicant states that the Original Application (OA) be disposed of as having become infructuous, as the respondents have already revoked the impugned suspension Order dated 04.09.2015 passed against the applicant.

2. Therefore, without going into the question of jurisdiction of this Tribunal, the OA is disposed of, as having become infructuous, as prayed for. No costs.

(V.N. Gaur)
Member (A)

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(Justice M.S. Sullar)
Member (J)